

CRIMINAL APPEAL NO.644 OF 2008

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.644 OF 2008

STATE OF RAJASTHAN ...APPELLANT

VERSUS

NATHI SINGH . . . RESPONDENT

WITH

CRIMINAL APPEAL NO.645/2008

NATHI SINGH **...APPELLANT**

VERSUS

STATE OF RAJASTHAN ...RESPONDENT

ORDER

CRIMINAL APPEAL NO.644/2008:

1. This appeal is filed against the judgment and order in D.B. Criminal Appeal No.119 of 2004 of the High Court of Rajasthan at Jaipur, dated 24.11.2005, whereby and whereunder the High Court has allowed the appeal of the respondent-Nathi Singh.
2. We have heard the learned counsel for the parties.
3. We have carefully perused the records and analysed the evidence on record and in our considered view, the High Court and the trial court have not committed any error which would call for

2. We have heard the learned counsel for the parties.

3. We have carefully perused the records and analysed the evidence on record and in our considered view, the High Court and the trial court have not committed any error which would call for

our interference. Accordingly, we dismiss the appeal.

CRIMINAL APPEAL NO.645/2008:

1. Mr. Abhishek, learned counsel appearing for the appellant would inform us, that, since the accused did not get bail from this Court, he must have served out the sentence that was imposed by the Trial Court and confirmed by the High Court for the offences punishable under Sections 365 and 384 of the Indian Penal Code, 1860 ("the IPC" for short).

2. In view of the above, in our opinion, nothing survives in this appeal for our consideration and decision. Therefore, the appeal is disposed of as having become infructuous.

.....J.
(H.L. DATTU)

JUDGMENT

.....J.
(RANJAN GOGOI)

NEW DELHI;
JANUARY 29, 2013

ITEM NO.105

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 644 OF 2008

STATE OF RAJASTHAN

Appellant (s)

VERSUS

NATHI SINGH
(With office report)

Respondent(s)

WITH CRL.APPEAL NO. 645 of 2008
(With office report)

Date: 29/01/2013 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE RANJAN GOGOI

For Appellant(s)/
Respondent-State

Mr.Jasbir Singh Malik, AAG
Mr.Varun Punia, Adv.
for Ms. Pragati Neekhara, Adv.

Mr.Abhishek, Adv.
For Mr. Ambar Qamaruddin

For Respondent(s) Mr. Harbans Lal Bajaj, Adv.(NP)

UPON hearing counsel the Court made the following
O R D E R

Criminal Appeal No.644/2008 is dismissed and
Criminal Appeal No.645/2008 is dismissed having become
infructuous, in terms of the signed order.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Court Master

(signed order is placed on the file)